

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY, NEW DELHI  
(Appellate Jurisdiction)**

**APPEAL NO. 288 OF 2016 & IA NO. 592 & 707 OF 2016**

**Dated: 21<sup>st</sup> December, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:**

**The Association of Polyester Continuous  
Polymerisation Industries of DNH ...Appellant(s)  
Vs.**

**Joint Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Gaurav Mitra,  
Mr. Himanshu Suman

Counsel for the Respondent(s) : Mr. Varun Pathak for R-1  
Ms. Sapna Seshadri  
Mr. Sandeep Rajpurohit for R-2  
Mr. Rohit Rao N.  
Ms. D. Tamuli

**ORDER**

Learned counsel for the Appellant states that reply was served on him on 19.12.2016 and he seeks three weeks time to file rejoinder. He may file the same on or before 12.01.2017 after serving copy on the other side.

List the matter on **25.01.2017.**

**(I.J. Kapoor)  
Technical Member  
ts/vg**

**(Justice Ranjana P. Desai)  
Chairperson**